

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR**

(Office of the Registrar General)

**O R D E R**

No. 546 Dated : 01-08-2016

In exercise of the powers conferred upon His Lordship Hon'ble the Chief Justice in terms of the Rule 6 of the Jammu and Kashmir High Court Staff (Condition of Service Rules) 1968, and on the strength of the Resolution adopted by the Hon'ble Full Court on 04-06-2016, His Lordship Hon'ble the Chief Justice has been pleased to order that the following shall be the part of the Order No. 579 dated 24-10-2008, so far as the mode of appointment for Orderlies in the High Court of Jammu is concerned: -

Name of the post	Mode of appointment	Minimum Qualification	Minimum experience, if any, required
Orderly	5% of the total Class IV posts borne on the establishment of the High Court for absorption of the domestic help.	Middle Pass	--

By order;

  
(M. K. Hanjura)  
Registrar General

No: 16026-40/NG Dated 01-08-2016

Copy to:-

1. Principal Secretary to Hon'ble the Chief Justice High Court of J&K, Srinagar
2. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
...for information of His Lordship
3. Registrar Vigilance, High Court of J&K, Srinagar
4. Registrar Rules, High Court of J&K, Srinagar  
....for information
5. Incharge, NIC, for uploading the same of the High Court website.
6. Office file.

  
Registrar General